

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 2737 of 2016

Ravindra Sharma Petitioner
Versus
Triloki Nath Shaw Respondent

**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)**

For the Petitioner : Mr. Vijay Shankar Jha, Advocate
For the Respondent :

06/ 10.09.2021.

It appears from office note dated 08.09.2021 that defect i.e. "F/c or T/c of page 52, 55 and 70 may be given" has not been removed.

It appears that the Writ petition was listed before the Lawazima of Joint Registrar (Judicial) on 12.07.2016, but defect has not been removed. Thereafter it was listed before the Lawazima of learned Registrar General on 07.09.2016, but defect has not been removed.

Thereafter, the Writ petition was listed before the co-ordinate Bench of this Court on 01.12.2016, whereby peremptory order was passed i.e. Two weeks' time is allowed to remove the defect, failing which this application shall stand rejected without further reference to the Bench. Thereafter this petition stood rejected because of non-removal of the defect, which has been restored vide order dated 06.07.2017 passed in C.M.P. No.30 of 2017.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defect, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 19.05.2016.

Put up this case on 29.09.2021.

Office is directed to call for the report from the court below regarding the stage of the suit.

(Kailash Prasad Deo, J.)